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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

R.A. NO. 289/1995  
in  
O.A. NO. 1533/1990

New Delhi this the 29th day of December, 1995.

HON'BLE SHRI N. V. KRISHNAN, ACTING CHAIRMAN  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

P. C. Gupta S/O Chunni Lal,  
R/O 91, AGCR Enclave,  
Delhi-110092. .... Applicant

( In person )

-Versus-

1. Union of India through  
Ministry of Finance.
2. Comptroller and Auditor  
General of India,  
New Delhi.
3. Principal Director of Audit,  
Central Revenues, I.P.Estate,  
New Delhi. .... Respondents

O R D E R (By Circulation)

Shri N. V. Krishnan, Acting Chairman -

O.A. No. 1533/1990 filed by the applicant was disposed of by our order dated 24.7.1995. This application has been filed by the applicant seeking a review of that order. We have perused the application. We are satisfied that it can be disposed of by circulation and we proceed to do so.

2. The main grievance of the applicant was that he was entitled to receive certain advance increments which he claimed should have been given to him before retirement. We found that he was entitled to get only one increment from 7.9.1987 in advance which he would have otherwise got on 1.1.1988 and that would have taken him to the maximum of the pay scale. We found that no further advance increments could be given thereafter even

though the departmental circular permitted grant of four increments (para 9 of our order). However, in the context of a subsequent letter dated 1.6.1995 we held that it was open to the respondents to consider the case of the applicant in the amended prayer made by him due to the issuance of a subsequent order dated 1.6.1995, particularly when the respondents stated that they would consider his case.

3. The applicant has now stated that there are errors apparent on the fact of the record.

4. We have carefully gone through the application. We find the applicant is trying to make out a case that our decision is wrong on merits. These are grounds appropriate for an appeal and not for a review. Accordingly, this review application is dismissed.

*A Vedavalli*  
29/12/95  
( Dr. A. Vedavalli )  
Member (J)

*N. V. Krishnan*  
29/12/95  
( N. V. Krishnan )  
Acting Chairman

/as/